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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/427/ (IB)/2017  
NAME OF THE PETITIONER(S) : M.K SONS ENGINEERING PVT LTD  
NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD  
UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

**ORDER**

Counsel for Petitioner present. He submitted that he has complied with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. Counsel for Respondent submitted that he has not received the papers of the petition. Counsel for Petitioner is directed to supply the paper along with the relied upon documents to the Counsel for Respondent. Counsel for Respondent is directed to file reply within seven days by providing a copy to the other side. Matter is posted for final arguments. Put up on **25.07.2017 at 10.30 A.M.**

*S. Vijayaraghavan*  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

*Ch. Mohd Sharief Tariq*  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)